

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 201
(IB)-825/ND/2022
IA-903/2023

IN THE MATTER OF:
Bank of Maharashtra

... **Applicant/Petitioner**

Versus

Sh. Gaurav Bansal

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 03.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Raman Tomar & Rahul Mehandru, Adv

For the RP : Adv. Nibruti Samal, Adv. Sohaib Khan

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-903/2023: Ld. Counsel appearing for the RP submitted that when the present proceedings are instituted against Mr. Gaurav Bansal (PG) who is Respondent before us, the proceedings have also been instituted against Mr. Shakti Soni and Mywish Yogesh Shah and the proceedings are pending in Court Nos. 5 & 6 respectively. It is also the submissions made on behalf of the PG that a fresh financial contract had been entered into between the Principal Borrower and the Creditor before us, which is available with the Creditor. The Ld. Counsel for the Creditor i.e. Maharashtra Bank would file the copies of the applications filed under Section 95 of IBC, 2016 qua Mr. Shakti Soni & Mywish Yogesh Shah within 2 weeks.

List the matter for further consideration on 12.08.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)